NO. 761. SHRI P.P. CHAUDHARY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the amount of waste processed and quantity of recycled end products produced by Construction and Demolition (C & D) waste treatment plants in National Capital Region (NCR);

(b) whether it is mandatory for the Government agencies to procure a fraction of their materials from the stock of recycled products from C&D Plants and if so, the details thereof;

(c) the details of the agencies that are running the C & D waste plants in NCR along with their financial performance, year-wise;

(d) whether the Government has considered to nationalise and manage the C & D waste plants in the near future; and

(e) if so, the details thereof and if not, the reasons therefore and whether the Government has assessed the advantages of doing so and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) : The amount of waste generated in National Capital Territory (NCT) is 10,500 Metric Tons per day (MT/D), out of which 5,775 MT/D is processed. The figures of waste generated and processed for National Capital Region (NCR) are not separately available.
As per the Annual Report for the year 2018-19 of Delhi Pollution Control Committee (DPCC), the quantity of recycled end products produced by the three functional Construction and Demolition (C & D) waste treatment plants in National Capital Territory (NCT) of Delhi is as under:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name of the recycled product</th>
<th>Quantity produced during 2018-19</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Non-structural concrete aggregate</td>
<td>1,38,613 MT</td>
</tr>
<tr>
<td>2.</td>
<td>Paving blocks</td>
<td>14,831 m3</td>
</tr>
<tr>
<td>3.</td>
<td>Granular Sub-Base (GSB)</td>
<td>52,955 MT</td>
</tr>
<tr>
<td>4.</td>
<td>Soil</td>
<td>2,00,511 MT</td>
</tr>
<tr>
<td>5.</td>
<td>Cement Concrete Bricks</td>
<td>3,985 m3</td>
</tr>
</tbody>
</table>

The figures for National Capital Region (NCR) are not separately available.

(b) As per C&D Waste Management Rules, 2016 procurement of materials made from C&D waste is mandatory to a certain percentage (say 10 to 20 %) in municipal and Government contracts subject to strict quality control.

(c) The three Construction and Demolition (C & D) waste treatment plants running in National Capital Territory (NCT) of Delhi are working under Public Private Partnership (PPP) framework with Infrastructure Leasing & Financial Services Limited (IL&FSL).

(d) & (e) – No, Sir. As per the Constitution of India, sanitation is a State subject.

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